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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.966/1997.

- :-

Date of decision: 4--8--1997.

Between:

S. Kumaraswamy. .. Applicant

and

1. The Senior Superintendent of Post Offices, Vijayawada Division, Vijayawada.
2. The Postmaster General, Vijayawada Region, Vijayawada.
3. The Chief Postmaster General, A.P.Circle, Daksadan, Hyderabad.

Respondents.

Counsel for the applicant: Sri Krishna Devan.

Counsel for the respondents: Sri Vinodkumar

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. JAI PARAMESHWAR, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A)).

- :-

Heard Sri Krishna Devan for the applicant  
and Sri Vinodkumar for the respondents.

The applicant submits that when he was  
promoted under TBOP Scheme, Sri Koteswara Rao was also  
who was  
promoted under TBOP Scheme, ~~he~~ is junior to him.  
When Sri Koteswara Rao was promoted under TBOP Scheme,  
his pay was fixed higher than the applicant. Hence

: 2 :

the applicant has submitted a representation dated 2-1-1996 and also reminder on 14-8-1996 (Annexure A-4 and A-V to the O.A.) addressed to the 2nd respondent. It is stated that the said representation is still pending.

This O.A., is filed for stepping up of pay on par with that of Sri Koteswara Rao from the date Sri Koteswara Rao was drawing more pay in the cadre of TBOP Scheme. He also prays that his representation may be disposed of and higher pay may be paid to him within two months from the date of judgment.

The representation addressed to the 2nd respondent dated 2-1-1996 and the reminder dated 14-8-1996 are still pending with the 2nd respondent.

In view of the above, we direct the 2nd respondent to dispose of the representation of the applicant in accordance with law within two months from the date of receipt of this order.

Thus, the O.A., is disposed of at the admission stage itself. No costs.

*B.S. JAI PARAMESHWAR*  
B.S. JAI PARAMESHWAR  
Member (J)  
4(619)

*R.RANGARAJAN*  
R.RANGARAJAN  
Member (A)

Date: 4---8---1997.  
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Dictated in open Court.

sss.

*Amriti*  
DR (S) 687

- 3 -

Copy to :-

1. The Senior Superintendent of Post Offices, Vijayawada Division, Vijayawada.
2. The Postmaster General, Vijayawada Region, Vijayawada.
3. The Chief Postmaster General, A.P.Circle, Daksadan, Hyderabad.
4. One Copy to Mr. Krishna Devan, Advocate C.A.T. Hyderabad.
5. One Copy to Mr. V. Vinodkumar, Addl.CGSC. C.A.T. Hyderabad.
6. One copy to The D.R. (A).
7. One Duplicate Copy.

Upr.

*officjal*  
11/8/97  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR M  
(J)

DATED: 4 - 8 - 97

ORDER/JUDGEMENT

M.A./R.A./C.A. AND

O.A. NO.

966/97

in

Admitted and ~~Interim directions~~  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

*W. C. Rajeshwar*

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
संदर्भ/DESPATCH

11 AUG 1997

हैदराबाद न्यायालय  
HYDERABAD BENCH